

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

No. OA. 350/611/2017

Date of Order: 22.02.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Arup Kumar Goswami, son of Satish  
Chandra Goswami, aged about 47 years  
Tech-I/WRS/ADA, residing at Village-  
Chapuri, P.O.Anara, (R.S.), P.S. para,  
Distirct- Purulia, Pin- 723126.

.....Applicant.

-vs-



1. The Union of India, service through  
The General Manager, S.E. Railway,  
11, Garden Reach Road, Kolkata- 700 043.
2. The Chief Personnel Officer, South  
Eastern Railway, 11, Garden Reach Road,  
Kolkata- 700043.
3. The Chief Works Manager( C.W.M.), South  
Eastern Railway, Kharagpur, P.O. Kharagpur,  
District: Midnapore(West), Pin – 721301.
4. The Work Shop Personnel Officer (W.P.O.)  
Kharagpur, South Eastern Railway, P.O.  
Kharagpur, District- West Midnapore,  
Pin- 721301.
5. The Assistant Works Manager (A.W.M.)  
South Eastern Railway, Adra, P.O. Adra,  
District: Purulia, Pin- 723121.

.....Respondents.

For the Applicant : Mr. A.B. Ghosh, Counsel

For the Respondents : None

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Heard Mr. A.B. Ghosh, learned counsel for applicant at length.

2. The applicant has prayed for the following relief in the instant application:

“8(a) To direct the respondents particularly the respondent no. 2 to give chance to the applicant to participate the examination and selection for the post of Junior Engineer under Intermediate quota to relaxation the age limit of the applicant;

(b) To direct the respondents particularly the respondent no. 2 to consider the representation of the applicant for age relaxation so that the applicant would participate in the said selection of Intermediate apprentice Mechanics to fill up 34 vacancies;

(c) To direct the respondents since the publication of vacancies after a period of seven years (2009) can not deprive the applicant to participate the examination/selection for the post of Intermediate Apprentice Mechanics (Mech. Wing) from 25% departmental quota due to age limit;

(d) To direct the respondents to produce the case records for proper adjudication of this case before this Hon’ble Tribunal;

(e) Costs;

(f) To pass any other order or orders and/or direction or directions as this Hon’ble Tribunal may deem fit and proper.”

3. Learned counsel for applicant further submits that a representation had been preferred by the applicant on 08.03.2017 (Annexure A-8 to the OA) in which the applicant has prayed for appearance for Intermediate Selection of JE but the said representation has not been considered till date and that the interest of the applicant will be served if a direction is issued to the respondent no. 2 i.e. the Chief Personnel Officer, S.E. Rly. to dispose of the representation of the applicant in a time bound manner and to convey the decision to the applicant in this regard.

4. Accordingly, without entering into the merits of the case, we hereby direct the respondent no. 2 who is the Chief Personnel Officer, S.E. Rly. to dispose

of the representation dated 08.03.2017 (Annexure A-8 to the OA), if received at his end, within a period of six weeks from the date of receipt of a copy of this order.

5. While disposing the same, the Respondent No. 2 shall refer to extant Rules and Regulations as applicable to the Respondent authority and shall pass a reasoned and speaking order which should be communicated to the applicant immediately after deciding upon the same. In case a favourable decision is arrived at, consequential benefits, if any, be accorded within 8 weeks of such decision.
6. With this observation, OA is disposed of. No costs.

(Dr. Nandita Chatterjee)  
Member (A)  
pd

(Manjula Das)  
Member (J)

